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HIGH COURT OF TRIPURA
AGARTALA

ORDER

Dated, Agartala, the 23rd March, 2020

It is hereby ordered that henceforth, for the purpose of filing of pleadings, petitions, affidavits or other documents in the High Court and all other Courts in the State of Tripura, the following specifications of paper and font type would be applicable:

"Superior quality A4 size paper (29.7 cm X 21 cm) having not less than 75 GSM printing on both sides of paper with font – Times New Roman, font size 14, in one and half line spacing (for quotations and indents – font size 12 in single line spacing), with margin of 4 cm on left & right and 2 cm on top & bottom."

It is further ordered that for all internal communications and official purposes of the Registry of the High Court and other Courts of District Judiciary also, A4 size paper (29.7 x 21 cm) having not less than 75 GSM would be utilized and except for the judgments of the Courts, printing may be done on both sides in all documents.

By order,

Sd/–

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)–HC/2020/ 6865–91 **23rd March, 2020**

Copy to:

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;

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04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;

05. The Advocate General, Tripura, Agartala;

06. The Secretary, High Court Bar Association, Agartala;

07. The Secretary, Tripura Bar Association, Agartala;

08. The Chairman, Bar Council of Tripura, Agartala;

09. The Assistant Solicitor General of India, Govt. of India, Agartala;

10. The Public Prosecutor, High Court of Tripura, Agartala;

11. The Govt. Advocate, High Court of Tripura, Agartala;

12. The District & Sessions Judge, Dhalai Judicial District, Ambassa/South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala Judicial District, Sonamura for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action. They are also requested to circulate the order to all the Bar Associations under their respective Districts;

13. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action;

14. The Registrar (Vigilance), High Court of Tripura, Agartala;

15. The Registrar (Judicial), High Court of Tripura, Agartala;

16. The Registrar (Admn., P & M), High Court of Tripura, Agartala;

17. The Joint Registrar, High Court of Tripura, Agartala;

18. The Deputy Registrar(s), High Court of Tripura, Agartala;

19. The Chief Librarian, High Court of Tripura, Agartala;

20. The Assistant Registrar(s), High Court of Tripura, Agartala;

21. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**

22. All the Superintendents, High Court of Tripura, Agartala;

23. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;

24. The Court Master(s), High Court of Tripura, Agartala;

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25. The Bench Clerk(s), High Court of Tripura, Agartala;
26. Notice Board of the Court-house; and
27. Order File.

23/3/20

Registrar General